
(2006) 02 MAD CK 0235

In the Madras High Court

Case No : Habeas Corpus Petition No. 65 of 2006

Muthumani

APPELLANT

Vs

The Inspector of Police and Sundar

RESPONDENT

Date of Decision : 20-02-2006

Acts Referred:

Citation : (2006) 02 MAD CK 0235

Hon'ble Judges : P. Sathasivam, J; J.A.K. Sampathkumar, J

Bench : Division Bench

Advocate : V. Parthiban, for the Appellant; Abudukumar Rajarathinam, Government Advocate (Crl.side) for R1, for the Respondent

Judgement

P. Sathasivam, J.—The petitioner, mother of the detainee Manonmani, has filed this petition for production of her daughter before this Court.

2. Pursuant to the direction of this Court, the said Manonmani, appeared before us. According to her, she is a major. Her date of birth being 10.03.1986. She also informed us that on 22.12.2005, she married on Sathish of Vellore and from that date onwards she is living with him. We also enquired her parents and they are agreeable to take back her daughter alone. In the light of the information that she being a major; married to one Sathish on 22.12.2005 and living together for last two months, we are not inclined to accede to the request of the petitioner. Inasmuch as the detainee being a major and has married the said Sathish, it is for her to decide her future.

3. Learned Government Advocate informs this Court that the second respondent Sunder, has nothing to do with the detainee. The above statement is hereby recorded.

In the light of the above information, we hold that the detainee is not under the illegal detention of anyone. Accordingly, no further adjudication is required in this petition and the same is closed.